

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00720 of 2015

Cuttack this the 17th day of December, 2015

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Arun Kumar Mohallik
Aged about 30 years
S/o. Gourahari Mohallik
O/o. Survey and Map Publication Office
PO-College Square
PS-Malgodown
Dist-Cuttack
Odisha

...Applicants

By the Advocate(s)-M/s.G.Swain
S.Pattnaik

-VERSUS-

Union of India represented through

1. The General Manager
East Coast Railways
Rail Sadan
Samanta Vihar
PO-Mancheswar
Bhubaneswar
Dist-Khurda

2. Chairman
Railway Recruitment Board
D-79/80
Rail vihar,
Chandrasekhpur
Bhubaneswar
Dist-Khurda
Odisha



3. Assistant Secretary
Railway Recruitment Board
D-79/80
Rail vihar,
Chandrasekharpur
Bhubaneswar
Dist-Khurda
Odisha

...Respondents
By the Advocate(s)-Mr.T.Rath

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.G..Swain, learned counsel for the applicants and Mr.T.Rath, learned Standing Counsel for the Railways on the question of admission. It is noticed from the averments made in the O.A. that the applicant has approached this Tribunal by making out a grievance that even though he did well in the written test examination and also in the aptitude test for the post of Technician, his name has not appeared in the list of successful candidates after the results were declared. Applicant's counsel, however, has not been able to mention the specific grievance as to why applicant was not selected or whether any specific injustice ^{was} ^{meted} ^{out} to him in the matter of selection. In this O.A. applicant has made a prayer that the respondents should be directed to recheck and re-add the aptitude test marks that he has gone through. He has also made a representation dated 29.8.2015(A/6). However, on perusal of the same, it is found that no specific prayer regarding recheck or re-addition



been ^Q
of marks has made. Rather, there is a prayer in the representation that his application may be considered and necessary action most suitable in his case may be taken. This, in my considered view is extremely vague and therefore, I do not find it expedient to direct to the respondents to consider and dispose of the said representation. Since applicant has not made any specific prayer to the respondents for re-addition and/or reevaluation of the marks, he cannot be said to have availed of the departmental remedies. When pointed out, Mr. Swain craved leave of the Tribunal to withdraw this O.A. with liberty to make a specific representation to the respondent-authorities within a period of two weeks from to-day to be considered by the respondents.

2. I have considered the rival submissions in this regard. In consideration of this, it is directed that in case any such representation is made within a period of two weeks hence, the respondent-authorities shall consider and dispose of the same as per extant rules and regulations and communicate the decision to the applicant as expeditiously as possible through a reasoned and speaking order.

3. With the above observation and direction, the O.A. is disposed of as withdrawn. No costs.

4. Applicant, however, is at liberty to enclose copy of this order while preferring his representation to the respondents.



8 4
5. Free copy of this order be made over to learned counsel for both the sides.

R.C.MISRA
(R.C.MISRA)
MEMBER(A)

BKS

